

**COURT-I**

Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)

**EP NO. 1 OF 2015 IN**  
**APPEAL NO. 256 OF 2012**

**Dated: 1<sup>st</sup> September, 2015**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson**  
**Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:-**

**M/s. Nava Bharat Ventures Ltd.**

**.... Appellant (s)**

**Versus**

**GRIDCO Ltd.**

**.... Respondent (s)**

**ORDER**

We have noticed a typographical error crept in the order passed by us on 28.08.2015. In Paragraph No.2 of page 2 at 7<sup>th</sup> line the words "as provided under Section 123 (2) of the Electricity Act, 2003" should be read as "***as provided under Section 120 (3) of the Electricity Act, 2003***".

Registry is directed to carry out the necessary correction in the Order dated 28.08.2015.

**(I.J. Kapoor )**  
**Technical Member**

**(Justice Ranjana P. Desai)**  
**Chairperson**